

tion. Everything is coming for discussion under Rule 193.

SHRI MADHU DANDAVATE: The details of Bofors scandal have come.

*(Interruptions)*

MR. SPEAKER: I am not concerned. I will give you every chance. Every subject will be discussed but if you want to waste the time of the House, it is all right.

*(Interruptions)*

SHRI DINESH GOSWAMI (Guwahati): You please listen to us for half a minute.

*(Interruptions)*

DR. S. JAGATHRAKSHAKAN (Chengalpattu): You are not allowing the Adjournment Motion, so we are walking out in protest.

*[Dr. S. Jagathrakshakan and some other hon. Members then left the House.]*

12.20 hrs.

#### ASSENT TO BILLS

*[English]*

SECRETARY-GENERAL: Sir, I lay on the Table the following nine Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 4th December, 1987:-

- (1) The Metro Railways (Construction of works) Amendment Bill, 1987.
- (2) The Appropriation (No. 5) Bill,

1987.

- (3) The Finance (Amendment) Bill, 1987.
- (4) The High Court Judges (Conditions of Service) Amendment Bill, 1987.
- (5) The Equal Remuneration (Amendment) Bill, 1987.
- (6) The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1987.
- (7) The Administrative Tribunals (Amendment) Bill, 1987.
- (8) The All India Council for Technical Education Bill, 1987.
- (9) The Direct Tax Laws (Amendment) Bill, 1987.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 4th December, 1987:-

- (1) The Shipping Development Fund Committee (Abolition) Amendment Bill, 1987.
- (2) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1987.
- (3) The Constitution (Fifty-Eighth Amendment) Bill, 1987.
- (4) The Auroville (Emergency Provisions) Amendment Bill, 1987.

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- (5) The Air (Prevention and Control of Pollution) Amendment Bill, 1987.
- (6) The National Housing Bank Bill, 1987.
- (7) The Railway Claims Tribunal Bill, 1987.
- (8) The Regional Rural Banks (Amendment) Bill, 1987.
- (9) The Chandigarh (Delegation of Powers) Bill, 1987.
- (10) The Commission of Sati (Prevention) Bill, 1987.

[English]

SHRI BASUDEB ACHARIA: Why are you not allowing the Adjournment Motion?

MR. SPEAKER: Because it is not according to the rules.

*(Interruptions)*

PROF. MADHU DANDAVATE: Are you not going to allow Adjournment Motion on any urgent matter? The judiciary is paralysed.

*(Interruptions)*

MR. SPEAKER: Prof. Dandavate, we have got rules and according to rules we are saying that we will be discussing everything.

*(Interruptions)*

PROF. MADHU DANDAVATE: The Adjournment Motion is also according to the Rules.

MR. SPEAKER: No Adjournment Motions, because they are not according to the rules.

*(Interruptions)*

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): Sir hon. Members from this side of the House just now have mentioned about a very serious matter.....*(Interruptions)*

PROF. MADHU DANDAVATE: Since you do not protect our rights to censure the Government, we are leaving the House.

*[At this stage Prof. Madhu Dandavate and other hon. Members left the House.]*

12.20 hrs.

S. BUTA SINGH: Sir, I was going to respond to the hon. Members from this side of the House....

*(Interruptions)*

MR. SPEAKER: I will hear you from top to bottom. *(Interruptions)*

MR. SPEAKER: I will hear you from beginning to end. No problem. Dineshji, I will allow everything but according to rules.

SHRI DINESH GOSWAMI (Guwahati): You can't allow a Bill unless the Government brings it. The IMOT Bill is pending. The new agitational programme is coming up in Assam. The Government should say when they are bringing this Bill.

MR. SPEAKER: It will come in proper time.

SHRI DINESH GOSWAMI: The Government should tell us whether they are bringing this Bill.